

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.150/2010

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

DATE OF HEARING: 9.9.2010

DATE OF ORDER: 1.12.2010

In the matter of

Determination of transmission tariff for LILO of one circuit of existing Neyveli-Trichy 400 kV D/C line at Neyveli TPS-I Expansion switchyard in Southern Region for the period from 1.4.2009 to 31.3.2014.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Kerala State Electricity Board, Thiruvananthapuram
2. Tamil Nadu Electricity Board, Chennai
3. Electricity Department, Govt. of Pondicherry, Pondicherry
4. Electricity Department, Government of Goa, Panaji
5. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
6. Northern Power Distribution Company of Andhra Pradesh Limited, Warangal
7. Eastern Power Distribution Company of Andhra Pradesh Limited, Vishakhapatnam
8. Southern Power Distribution Company of Andhra Pradesh Limited, Tirupati
9. Central Power Distribution Company of Andhra Pradesh Limited, Hyderabad
10. Karnataka Power Transmission Corporation Limited, Bangalore
11. Bangalore Electricity Supply Company Ltd., Bangalore
12. Gulbarga Electricity Supply Company Ltd. Gulbarga
13. Hubli Electricity Supply Company Ltd., Hubli
14. MESCOM Corporate office, Mangalore
15. Chamundeswari Electricity Supply Corporation Ltd., Mysore.

..Respondents

The following were present:

1. Shri U.K.Tyagi, PGCIL
2. Shri M.M. Mondal, PGCIL
3. Shri R.K.Gupta, PGCIL
4. Shri S.S.Raju, PGCIL

5. Shri S. Krishnaswami, TNEB

ORDER

The petition has been filed seeking approval of tariff in respect of LILO of one circuit of existing Neyveli-Trichy 400 kV D/C line at Neyveli TPS-I Expansion switchyard (the transmission asset) in Southern Region for the period 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "the 2009 regulations"). The petitioner has made the following additional prayers:-

- (a) To invoke the provision of Regulation 44 of the 2009 regulations for relaxation of regulations 15 (3) of the 2009 regulations so that grossing up the base rate shall be considering the revised rate of MAT as per the Finance Act, 2009 for the year 2009-10 and as per the Finance Act, 2010 for the year 2010-11 and subsequent years and allow consequential impact on tariff for 2009-14 period accordingly;
- (b) To approve reimbursement of petition filing fee and publication of notices in the newspaper as per the 2009 regulations;
- (c) Allow to bill and adjust impact on interest on loan due to floating rate of interest applicable during 2009-14;
- (d) Allow to bill and recover the service tax on transmission charges separately from the respondents, if the petitioner is subjected to such service tax;

(e) Allow to bill and reimbursement of licence fee separately from the respondents; and

2. The investment approval for construction of the transmission asset at an estimate cost of ₹1114.00 lakh, including IDC of ₹52.00 lakh was accorded by the Board of Directors of the petitioner company vide Memorandum dated 29.2.2002. The transmission line was declared under commercial operation 1.2.2002.

3. The annual transmission charges for the period from 1.4.2004 to 31.3.2009 were decided by the Commission in its order dated 17.1.2006 in Petition No. 36/2005 based on admitted capital of ₹957.67 lakh.

4. The petitioner has claimed the transmission charges as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	50.57	50.57	50.57	50.57	50.57
Interest on Loan	44.47	39.09	33.68	28.23	22.90
Return on Equity	28.96	28.96	28.96	28.96	28.96
Interest on Working Capital	2.93	2.84	2.75	2.65	2.57
O & M Expenses	6.90	7.30	7.72	8.16	8.62
Total	133.83	128.76	123.68	118.57	113.62

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	1.03	1.10	1.16	1.22	1.29
O & M expenses	0.58	0.61	0.64	0.68	0.72
Receivables	22.31	21.46	20.61	19.76	18.94
Total	23.92	23.17	22.41	21.66	20.95
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	2.93	2.84	2.75	2.65	2.57

6. Reply to the petition has been filed by Tamil Nadu Electricity Board (TNEB). No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

7. TNEB in its reply has made following submission:

(i) The petitioner has prayed to invoke the Regulation 44 of the 2009 regulations and allow MAT as applicable on the revised rate as per the Finance Act, 2009. In the earlier tariff period, the income tax was reimbursed at the end of the year, whereas the present tariff period provide for collection of ROE including grossed up tax on the monthly basis. Whereas the actual repayment of advance income tax by the petitioner is on a quarterly basis. To this extent there is upfront payment by the beneficiaries. As there is no provision in the 2009 regulations for reimbursement on account of change in the rate of MAT/Corporate tax, therefore, allow pre-tax return on equity in line with the provisions of the 2009 regulations;

(ii) Under para 6.3 of the petition, the petitioner has prayed that the service tax payable by them be allowed to be recovered from the beneficiaries. The Government of India vide its notification dated 27.2.2010 has exempted transmission services from the purview of levy of service tax, therefore, relief sought in this regard be rejected;

(iii) The regulations 2009 has no specific provision in regard to interest on loan calculated on the basis of rate prevailing as on 1.4.2009 and the changes in interest, if any due to floating rate of interest to be claimed/adjusted over the tariff period directly from the beneficiaries. TNEB has requested to clarify on adjustment of billing of impact of interest on loan component on account of change in floating rate of interest;

(iv) To negate the claim of O & M expenses as the O & M expenses for the tariff period 2009-14 had been ordered on a normative basis and the 2009 regulations also do not provide for revisiting the normative O & M charges. TNEB has requested to fix a cap for the O & M expenses;

(v) To negate the claim for reimbursement of license fee as the 2009 regulations does not make any provisions for reimbursement of licence fee;

(vi) To negate the filing fee claim in line with the decision taken by the Commission vide its order dated 11.9.2008 in Petition No. 129/2005 (Suo motu);

(vii) To negate the request for revision of the normative o & M expenses considering the impact of wage revision, effective from

1.1.2007 as the regulations does not provide any revision under any circumstances;

(viii) To direct the petitioner to bear the publication expenditure and to advertise the one stretch for all the assets declared for commercial operation as on 1.4.2009 and separate notices for assets commissioned after 1.4.2009. The expenditure on publication may be absorbed by the petitioner from the saving from any one head of the normative O & M expenditure order by the Commission in the 2009 regulations.

8. The petitioner vide its rejoinder dated 30.8.2010 has made following submission:

(i) In regard to MAT, the petitioner has submitted that ROE has been calculated @ 17.481% based on the 2009 regulations and the rate of 17.481% is based on the MAT rate of 11.33% being applicable for the year 2008-09. As per the Finance Act, 2009, the applicable MAT rate was revised from 10% to 15% and as per the Finance Act, 2010, MAT has been revised to 18%, including surcharge from 7.5% to 10%. In view of the substantial change in the MAT rate and therein impact on the cash flow, a Petition No. 38/2010 has been filed which was disposed by the Commission vide its order dated 3.8.2010 with direction to amend the 2009 regulations for allowing grossing up of the base rate of return with the applicable tax rate as per the Finance Act for the relevant year and for direct settlement of tax liability of between the generating

company/transmission licensee and the beneficiaries/long term transmission customers on year to year basis;

(ii) In regard to service tax, the petitioner has submitted that in the Finance Act 2010, transmission service has been exempted from service tax. However, service tax implication, if any, for the period 2009-10 shall have to be shared by the beneficiaries. Further, in case the said notification regarding granting of exemption to transmission service from service tax is withdrawn on later date, the beneficiaries shall have to share the serviced tax paid by the petitioner;

(iii) In regard to floating rate of interest, the petitioner has submitted that the Commission allowed direct settlement with the beneficiaries any change in interest on account of floating rate of interest for the tariff period 2004-09. The change in interest rate may increase or decrease during the tariff period and hence it would be fair to allow annual adjustment of difference in interest rate. Hence, the petitioner has prayed to follow the same practice with regard to claiming change in interest due to floating rate of interest for the period 2009-14 as was on done in 2004-09 period;

(iv) In regard to O & M, the petitioner has submitted that per ckt. km. and per bay O & M rates considered are based on the 2004 regulations. The petitioner has submitted that the wage revision for the executive levels has already been done, however, for the non-

executive levels, the wage revision shall be done shortly and he will approach before the Commission for additional manpower cost on account of wage revision during the period 2009-14;

(v) In regard to licence fee, the petitioner has submitted that tariff allowed covers O & M expenses during the operation phase of the project. The rates for O & M have been worked out based on the past 5 year actual O & M expenses. The Payment of toward licence fee is not represented in those actual O & M expenses and therefore extra cost on the petitioner. Therefore, this extra cost burden during O & M phase needs to be reimbursed.

9. We have carefully considered the objections of TENB and reply filed by the petitioner. The tariff of the transmission line has been determined in this order strictly in accordance with the provisions of 2009 regulations. As regards the reimbursement of licence fee, decision on the same will be intimated in due course. In regard to service tax, reimbursement of filing fee and publication expenditure, the same has been dealt with in relevant paras of the order.

CAPITAL COST

10. As per clause (2) of Regulation 7 of the 2009 regulations, the project cost admitted by the Commission for determination of tariff prior to 1.4.2009 shall form the basis for determination of tariff.

11. The petitioner has claimed the capital expenditure of ₹957.67 lakh, which was admitted vide order dated 17.1.2006 in Petition No.36/2005. The petitioner has not claimed any projected additional capitalization.

12. Accordingly, gross block of ₹957.67 lakh as on 31.3.2009 has been considered for the purpose of tariff.

DEBT- EQUITY RATIO

13. Clause (2) of Regulation 12 of the 2009 regulations *inter alia* provides that,-

“(2) In case of the generating station and the transmission system declared under commercial operation prior to 1.4.2009, debt-equity ratio allowed by the Commission for determination of tariff for the period ending 31.3.2009 shall be considered.”

14. The petitioner has claimed tariff based on debt-equity ratio of 82.70:17.30 as considered by the Commission in its order dated 17.1.2006 *ibid*. The same debt-equity ratio has been considered for the purpose of tariff.

RETURN ON EQUITY

15. Regulation 15 of the 2009 regulations provides that,-

“15. (1) Return on equity shall be computed in rupee terms, on the equity base determined in accordance with regulation 12.

(2) Return on equity shall be computed on pre-tax basis at the base rate of 15.5% to be grossed up as per clause (3) of this regulation:

Provided that in case of projects commissioned on or after 1st April, 2009, an additional return of 0.5% shall be allowed if such projects are completed within the timeline specified in **Appendix-II**:

Provided further that the additional return of 0.5% shall not be admissible if the project is not completed within the timeline specified above for reasons whatsoever.

(3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the year 2008-09 applicable to the concerned generating company or the transmission licensee, as the case may be:

Provided that return on equity with respect to the actual tax rate applicable to the generating company or the transmission licensee, as the case may be, in line with the provisions of the relevant Finance Acts of the respective year during the tariff period shall be trued up separately for each year of the tariff period along with the tariff petition filed for the next tariff period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with clause (3) of this regulation.

Illustration.-

(i) In case of the generating company or the transmission licensee paying Minimum Alternate Tax (MAT) @ 11.33% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.1133) = 17.481\%$

(ii) In case of generating company or the transmission licensee paying normal corporate tax @ 33.99% including surcharge and cess:

Rate of return on equity = $15.50 / (1 - 0.3399) = 23.481\%$."

16. The petitioner has computed return on equity on pre-tax basis on 11.33% MAT in accordance with tax rate applicable for the year 2008-09 and claimed return on equity of ₹28.96 lakh each year during the tariff period @ 17.481% against the equity base of ₹165.67 lakh. This has been found to be in order. Accordingly, the petitioner shall be entitled to return on equity @ ₹28.96 lakh each year during the tariff period, as claimed.

17. The Commission vide its order dated 3.8.2010 in Petition No. 17/2010 has already taken a decision to amend the 2009 regulations for allowing grossing up of the base rate of return with the applicable tax rate as per the Finance

Act for the relevant year and for direct settlement of tax liability of between the generating company/transmission licensee and the beneficiaries/long term transmission customers on year to year basis. The process of amendment to the 2009 regulation is under way and will address the grievance of the petitioner with regard to the MAT rate.

INTEREST ON LOAN

18. Regulation 16 of the 2009 regulations provides that,-

"16. (1) The loans arrived at in the manner indicated in regulation 12 shall be considered as gross normative loan for calculation of interest on loan.

(2) The normative loan outstanding as on 1.4.2009 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3.2009 from the gross normative loan.

(3) The repayment for the year of the tariff period 2009-14 shall be deemed to be equal to the depreciation allowed for that year:

(4) Notwithstanding any moratorium period availed by the generating company or the transmission licensee, as the case may be the repayment of loan shall be considered from the first year of commercial operation of the project and shall be equal to the annual depreciation allowed,.

(5) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the project:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered:

Provided further that if the generating station or the transmission system, as the case may be, does not have actual loan, then the weighted average rate of interest of the generating company or the transmission licensee as a whole shall be considered.

(6) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.

(7) The generating company or the transmission licensee, as the case may be, shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the beneficiaries and the net savings shall be shared between the

beneficiaries and the generating company or the transmission licensee, as the case may be, in the ratio of 2:1.

(8) The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.

(9) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the beneficiary or the transmission customers shall not withhold any payment on account of the interest claimed by the generating company or the transmission licensee during the pendency of any dispute arising out of re-financing of loan."

19. In our calculation, the interest on loan has been worked out as detailed below:

- (i) Details of net outstanding loan as on 31.3.2009, cumulative repayment up to 31.3.2009, rate of interest for Bonds, repayment schedule for the loans, etc. have been taken from the order dated 17.1.2006 in Petition No. 36/2005 for working out weighted average rate of interest;
- (ii) Loans with floating interest rates, rates of interest as on 1.4.2009 have been considered for the purpose of tariff;
- (iii) Tariff has been worked out considering normative loan and normative repayments. Depreciation allowed has been taken as normative repayment for the period 2009-14;
- (iv) Weighted average rate of interest on actual loan worked out as above has been applied on the notional average loan during the year to arrive at the interest on loan.

20. Based on the above, the year-wise details of interest worked out are given hereunder:

(₹ in lakh)						
Details of loan	Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Normative Loan	792.00	792.00	792.00	792.00	792.00	792.00
Cumulative Repayment up to Previous Year		337.98	388.54	439.11	489.67	540.24
Net Loan-Opening		454.02	403.46	352.89	302.33	251.76
Addition due to Additional Capitalisation		0.00	0.00	0.00	0.00	0.00
Repayment during the year		50.56	50.56	50.56	50.56	50.56
Net Loan-Closing		403.46	352.89	302.33	251.76	201.20
Average Loan		428.74	378.17	327.61	277.04	226.48
Weighted Average Rate of Interest on Loan		10.3729%	10.3356%	10.2805%	10.1904%	10.1140%
Interest		44.47	39.09	33.68	28.23	22.91

21. The detailed calculations in support of the weighted revised average rate of interest are contained in **Annexure** attached.

DEPRECIATION

22. Regulation 17 of the 2009 regulations provides for computation of depreciation in the following manner, namely:

"17. (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.

(2) The salvage value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset.

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(3) Land other than the land held under lease and the land for reservoir in case of hydro generating station shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the generating station and transmission system:

Provided that, the remaining depreciable value as on 31st March of the year closing after a period of 12 years from date of commercial operation shall be spread over the balance useful life of the assets.

(5) In case of the existing projects, the balance depreciable value as on 1.4.2009 shall be worked out by deducting the cumulative depreciation as admitted by the Commission up to 31.3.2009 from the gross depreciable value of the assets.

(6) Depreciation shall be chargeable from the first year of commercial operation. In case of commercial operation of the asset for part of the year, depreciation shall be charged on pro rata basis."

23. The depreciation has been worked out on the admitted capital expenditure of ₹957.67 lakh as on 31.3.2009. Cumulative depreciation up to 31.3.2009 amounting to ₹337.98 lakh has been taken as per order dated 17.1.2006 in Petition No. 36/2005.

24. For the period 1.4.2009 to 31.3.2014 the depreciation works out to ₹50.56 lakh each year by applying rate of depreciation of 5.2800% as shown below:

		(₹ in lakh)					
Details of Depreciation		Up to 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross block as per order dated 17.1.2006		957.67	957.67	957.67	957.67	957.67	957.67
Addition during 2009-14 due to projected Additional Capitalisation			0.00	0.00	0.00	0.00	0.00
Gross block as on 31.3.2009			957.67	957.67	957.67	957.67	957.67
Average gross block			957.67	957.67	957.67	957.67	957.67
Rate of Depreciation			5.2800%	5.2800%	5.2800%	5.2800%	5.2800%
Depreciable Value	90%		861.90	861.90	861.90	861.90	861.90
Elapsed Life			7	8	9	10	11
Weighted Balance Useful life of the combine assets			28	27	26	25	24
Remaining Depreciable Value			523.92	473.36	422.79	372.23	321.66
Depreciation			50.56	50.56	50.56	50.56	50.56

OPERATION & MAINTENANCE EXPENSES

25. In accordance with clause (g) of Regulation 19 the 2009 regulations, the following norms for 400 kV D/C, Twin Conductor transmission line are prescribed for O & M expenses:

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV D/C, Twin Conductor transmission line (₹ in lakh/km)	0.627	0.663	0.701	0.741	0.783

26. The petitioner has claimed O & M expenses for 11.012 Ckt.km., which has been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(₹ in lakh)

	Year				
	2009-10	2010-11	2011-12	2012-13	2013-14
400 kV D/C, Twin Conductor transmission line (11.012 km)	6.90	7.30	7.72	8.16	8.62
Total	6.90	7.30	7.72	8.16	8.62

27. The petitioner has submitted that transmission charges claimed for the year 2009-14 is inclusive of O & M expenses for project derived based on the norms for expenditure as specified under Regulation 19 (g) of the 2009 regulation. Accordingly, O & M expenses for the transmission assets have been considered as per Regulation 19 (g) of the 2009 regulations. The petitioner has further submitted that he reserves the right to approach the Commission for suitable revision in the norms for O & M expenditure in case the impact of wage hike w.e.f 1.1.2007 is more than 50%. The petitioner has further submitted that O & M norms for the period 2009-14, the cost associated with

license fees had not been captured and the licence fee be allowed to be recovered separately from the respondents.

28. The issues have been raised by the petitioner in other petitions also. A view is yet to be taken by the Commission on reimbursement of the cost of wage hike and reimbursement of licence fees. The decision as and when thane will be applicable to the present case also.

INTEREST ON WORKING CAPITAL

29. The components of the working capital and the interest thereon are discussed hereunder:

(i) Receivables

As per Regulation 18(1)(c)(i) of the 2009 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(ii) Maintenance spares

Regulation 18(1)(c)(ii) of the 2009 regulations provides for maintenance spares @ 15% per annum of the O & M expenses from 1.4.2009. The value of maintenance spares works out to ₹1.04 lakh as on 1.4.2009.

(iii) O & M expenses

Regulation 18(1) (c) (iii) of the 2009 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

(iv) Rate of interest on working capital

As per Regulation 18(3) of the 2009 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2009 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 12.25% based on SBI PLR as on 1.4.2009, which is in accordance with the 2009 regulations and has been allowed.

30. The necessary computations in support of interest on working capital are appended hereinbelow:

	(₹ in lakh)				
	2009-10	2010-11	2011-12	2012-13	2013-14
Maintenance Spares	1.04	1.10	1.16	1.22	1.29
O & M expenses	0.58	0.61	0.64	0.68	0.72
Receivables	22.30	21.46	20.61	19.76	18.94
Total	23.91	23.16	22.41	21.67	20.95
Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
Interest	2.93	2.84	2.75	2.65	2.57

TRANSMISSION CHARGES

31. The transmission charges being allowed for the transmission asset are summarised below:

	(₹ in lakh)				
	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	50.56	50.56	50.56	50.56	50.56
Interest on Loan	44.47	39.09	33.68	28.23	22.91
Return on Equity	28.96	28.96	28.96	28.96	28.96
Interest on Working Capital	2.93	2.84	2.75	2.65	2.57
O & M Expenses	6.90	7.30	7.72	8.16	8.62
Total	133.83	128.75	123.67	118.57	113.62

Application fee and the publication expenses

32. The petitioner has sought approval for the reimbursement of fee paid by it for filing the petition. In accordance with our decision in order dated 11.1.2010 in Petition No. 109/2009, the petitioner shall be entitled to recover the filing fee from the beneficiaries.

Service Tax

33. The prayer of the petitioner for reimbursement of service tax has become infructuous as transmission service has been exempted from the ambit of the service tax.

34. The transmission charges allowed shall be recovered on monthly basis in accordance with Regulation 23 and shall be shared by the respondents in accordance with Regulation 33 of the 2009 regulations.

35. This order disposes of Petition No. 150/2010.

sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

Annexure

CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN

(₹ in lakh)

	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14
1	Bond IX					
	Gross loan opening	134.00	134.00	134.00	134.00	134.00
	Cumulative Repayment up to the date of commercial operation/previous year	80.40	93.80	107.20	120.60	134.00
	Net Loan-Opening	53.60	40.20	26.80	13.40	0.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	13.40	13.40	13.40	13.40	0.00
	Net Loan-Closing	40.20	26.80	13.40	0.00	0.00
	Average Loan	46.90	33.50	20.10	6.70	0.00
	Rate of Interest	12.25%	12.25%	12.25%	12.25%	12.25%
	Interest	5.75	4.10	2.46	0.82	0.00
	Rep Schedule	10 Annual Installments w.e.f 22.8.2003				
2	Bond X					
	Gross loan opening	270.00	270.00	270.00	270.00	270.00
	Cumulative Repayment up to the date of commercial operation /previous year	112.50	135.00	157.50	180.00	202.50
	Net Loan-Opening	157.50	135.00	112.50	90.00	67.50
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	22.50	22.50	22.50	22.50	22.50
	Net Loan-Closing	135.00	112.50	90.00	67.50	45.00
	Average Loan	146.25	123.75	101.25	78.75	56.25
	Rate of Interest	10.90%	10.90%	10.90%	10.90%	10.90%
	Interest	15.94	13.49	11.04	8.58	6.13
	Rep Schedule	12 Annual Installments w.e.f. 21.6.2004				
3	BONDS XI-option-I					
	Gross loan opening	186.00	186.00	186.00	186.00	186.00
	Cumulative Repayment up to the date of commercial operation /previous year	62.00	77.50	93.00	108.50	124.00
	Net Loan-Opening	124.00	108.50	93.00	77.50	62.00
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	15.50	15.50	15.50	15.50	15.50
	Net Loan-Closing	108.50	93.00	77.50	62.00	46.50
	Average Loan	116.25	100.75	85.25	69.75	54.25
	Rate of Interest	9.80%	9.80%	9.80%	9.80%	9.80%
	Interest	11.39	9.87	8.35	6.84	5.32
	Rep Schedule	12 Annual Instalment from 7.12.2005				
4	BONDS XII					
	Gross loan opening	13.00	13.00	13.00	13.00	13.00
	Cumulative Repayment up to the date of commercial operation /previous year	4.33	5.41	6.50	7.58	8.66
	Net Loan-Opening	8.67	7.59	6.50	5.42	4.34
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	1.08	1.08	1.08	1.08	1.08
	Net Loan-Closing	7.59	6.50	5.42	4.34	3.25
	Average Loan	8.13	7.05	5.96	4.88	3.80

	Rate of Interest	9.70%	9.70%	9.70%	9.70%	9.70%
	Interest	0.79	0.68	0.58	0.47	0.37
	Rep Schedule	12 Annual Instalment from 28.3.2006				
5	OBC					
	Gross loan opening	86.00	86.00	86.00	86.00	86.00
	Cumulative Repayment up to the date of commercial operation /previous year	35.84	43.01	50.17	57.34	64.51
	Net Loan-Opening	50.16	42.99	35.83	28.66	21.49
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	7.17	7.17	7.17	7.17	7.17
	Net Loan-Closing	42.99	35.83	28.66	21.49	14.33
	Average Loan	46.58	39.41	32.24	25.08	17.91
	Rate of Interest	9.60%	9.60%	9.60%	9.60%	9.60%
	Interest	4.47	3.78	3.10	2.41	1.72
	Rep Schedule	12 Annual Instalment from 22.3.2005				
6	PNB-II					
	Gross loan opening	103.00	103.00	103.00	103.00	103.00
	Cumulative Repayment up to the date of commercial operation /previous year	42.91	51.49	60.08	68.66	77.24
	Net Loan-Opening	60.09	51.51	42.92	34.34	25.76
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	8.58	8.58	8.58	8.58	8.58
	Net Loan-Closing	51.51	42.92	34.34	25.76	17.17
	Average Loan	55.80	47.22	38.63	30.05	21.47
	Rate of Interest	9.35%	9.35%	9.35%	9.35%	9.35%
	Interest	5.22	4.41	3.61	2.81	2.01
	Rep Schedule	12 Annual Instalment from 8.3.2005				
	Total Loan					
	Gross loan opening	792.00	792.00	792.00	792.00	792.00
	Cumulative Repayment up to the date of commercial operation /previous year	337.98	406.21	474.45	542.68	610.91
	Net Loan-Opening	454.02	385.79	317.55	249.32	181.09
	Additions during the year	0.00	0.00	0.00	0.00	0.00
	Repayment during the year	68.23	68.23	68.23	68.23	54.83
	Net Loan-Closing	385.79	317.55	249.32	181.09	126.25
	Average Loan	419.90	351.67	283.44	215.20	153.67
	Rate of Interest	10.3729%	10.3356%	10.2805%	10.1904%	10.1140%
	Interest	43.56	36.35	29.14	21.93	15.54